

Central Administrative Tribunal
Principal Bench

O.A.No.2753/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 15th day of April, 1998

Inspector Tika Ram No.D-1/287
s/o Shri Harsh Sahai
aged about 47 years
Lastly posted in Security
r/o E-51, Moti Bagh Ist
New Delhi.

... Applicant

(By Shri Shankar Raju, Advocate)

Vs.

1. Union of India
through its Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Sr. Addl. Commissioner of Police
Administration, Police Headquarters
I.P.Estate
New Delhi.
3. Shri Y.Dadwal
Addl. Commissioner of Police
New Delhi Range
I.P.Estate
M.S.O.Building
New Delhi. ... Respondents

(By Shri Vijay Pandita, Advocate)

O R D E R (Oral)

The applicant who was appointed as a direct Sub-Inspector in Delhi Police is aggrieved by the impugned order dated 23.9.1997, Annexure A1 whereby he has been transferred from Security Branch of Delhi Police to East Dist. The respondents who have filed a reply have stated that the applicant has been transferred to East Dist. only to enable finalization of the DE proceedings against him. They have also stated that the applicant can be considered for transfer back to the Security Unit after the DE proceedings are completed.

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2. I have heard the counsel. In view of the reply of the respondents, that the applicant will be considered for transfer back to the Security Unit after the DE proceedings are completed, the learned counsel for the applicant requests that the OA may be disposed of on that basis.

3. In the light of the above statement, this OA is disposed of with a direction that the respondents will consider the case of the applicant for transfer back to the Security Unit as and when the DE proceedings against him are completed.

The OA is disposed of as above. No costs.

R.K.Ahmed
(R.K.Ahmed)
Member(A)

/rao/